- (ख) जी हां।
- (ग) पांच ।

UTHE MINISTER OF TRANSPORT (SHRI RAJ BAHADUR): (a) 81,817 out of which 12.993 are members of Scheduled Castes.

- (b) Yes;
- (c) Five.]

CRASH PROGRAMME FOR SELECTED AREAS

21. SHRI SITARAM JAIPURIA: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether it is a fact that the Central Government have chalked out a 'crash programme for selected areas';

(b) if so, the main features of the programme; and

(c) how the programme would he implemented?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND AGRICULTURE (SHRI SHAH NAWAZ KHAN): (a) to (c) In the context of the current price situation and the need to secure a rapid increase in the production of subsidiary foods like fruits, vegetables, milk, meat, eggs and fish, it was decided to take up Special Development Programmes (also referred to as Crash Programmes) which are quick maturing and would increase supplies at places with marketing facilities. Tb_e schemes under the programme mainly relate to provision of godowns for the storage of fertilisers, etc. in the intensive agricultural areas, utilisation of urban wastes, intensification of fruit and vegetable production around 40 cities, promotion of fruit cultivation for export purposes,

1 []English translation.

intensive cattle development programme, slaughter houses, intensive development of poultry, piggery and sheep and development of fisheries, including the provision of harbour facilities, approach roads, development of cold storages and processing facilities, arrangement for refrigerated transport, etc. The schemes would be implemented by the States, as centrally sponsored schemes and the entirt cost in the remaining two years of the Third Plan would be met by the Centra] Government by way of loans and grants. Most of the States have sent their schemes and they are being sane, tioned.

IMPROPER USE OF PROVIDENT FUND Scheme Funds by Employers

22. SHRI SANKAR PRATAP SINGH DEV: Will the Minister of SOCIAL SECURITY be pleased to state:

(a) whether Government have received any complaints regarding improper use by the employers of the 'funds under the Provident Fund Scheme; and

(b) if so, whether Government have taken any steps to prevent such improper uste?

THE MINISTER OF LAW AND SOCIAL SECURITY (SHRI A. K. SEN): (a) Yes. In several cases.

(b) Yes. Action is taken for recovery of the provident fund money as arrears of land revenue under the Employees' Provident Funds Act, 1952. Prosecutions are also launched and damages upto 25 per cent of arrears are realised.

COMMITTEE ON DELHI MILK SCHEME

23. SHRI P. ABRAHAM: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether the Committee appointed to go into the working of the Delhi Milk Scheme has submitted its report; and